

National Company Law Tribunal

Allahabad Bench

CP NO. 88/Ald/2017.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2017

NAME OF THE COMPANY: Manu Mahto V/s Prism Industrial.

SECTION OF THE COMPANIES ACT: U/S 71 of Companies act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

Order dated 21.03.2017

CP No. 88/Ald/2017 Manu Mahto Vs. Prism Industrial

Parties are represented by their respective counsel. Mr. Subhash Chand Srivastava, Branch Manager of the company is present in person. The company now files a reply to the statutory notice issued by this Court under section 71 (10) of the Companies Act.

However, the reply in other connecting applications is yet to be filed. Therefore, a further opportunity is granted for filing reply. The matter is fixed for further hearing on 17th April 2017.


SH. H.P. CHATURVEDI (Judicial Member)